

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO.HC.VII-64/2000(Pt.)/1408 /A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Smti. Bijay Lashmi Boruah,  
Principal Judge, Family Court,  
Dhubri.

Dated Guwahati the 14<sup>th</sup> March, 2022.

Sub: **Casual leave.**

Ref:- Letter No. FC.XII-1/2019/143/E dated the 10<sup>th</sup> March, 2022.

Madam,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 17.03.2022 along with station leave permission from the evening of 16.03.2022 till the morning of 21.03.2022**, has been granted. Further, you have been allowed to take your official vehicle to Guwahati, at your own cost. The Counsellor, Family Court, Dhubri shall remain in charge of the Family Court, Dhubri in your absence.

Yours faithfully,

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-64/2000(Pt.)/1409/A, dated** , 14-03-2022

Copy to:

1. The Project Manager, Gauhati High Court.

*Sd/-*  
14/3/22  
**JT.REGISTRAR (VIGILANCE)**  
*Peter*